

LID No. 696/16

11.08.2020

Sh. Krishan Kumar Vs G4S Cash Service (India) Pvt Ltd.,

Present: None.

The proceedings have been held through video conference. Matter is pending for pronouncement of judgment.

Date fixed by en-block adjournment i.e. 03.09.2020 is cancelled.

List the matter for pronouncement of judgment through Video Conferencing on 14.08.2020.

If possible, parties or their AR be intimated about the date fixed for pronouncement of judgment and video conferencing link be also shared with them.

**(ANIL KUMAR)
PRESIDING OFFICER
LABOUR COURT-XVI/
ROUSE AVENUE COURTS,
NEW DELHI**

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